CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

C.P. No. 436/2017 O.A. No. 2720/2014

The 31st day of August, 2018

HON'BLE MR. V. AJAY KUMAR, MEMBER (J) HON'BLE MR. PRADEEP KUMAR, MEMBER (A)

- 1. Dinesh Kumar Arora
 S/o Shri Kishori Lal,
 Working as Sr. Sec. Engineer,
 DRM Office, New Delhi
 R/o 339/26, Jawahar Nagar,
 Rohtak (Haryana).
- 2. R.S. Rajaur, Aged 52 years, S/o Shri Badri Singh Working as Sr. Sec. Engineer, Coaching Depot, N. Railway Station, Anand Vihar, New Delhi R/o 88-B, Pocket-I, Dilshad Garden, Delhi-110095.
- Jugal Kishore,
 Aged 51 years
 S/o Ram Phool Singh
 Working as Sr. Sec. Engineer,
 Coaching Depot, Northern Railway, New Delhi
 R/o 9/941, Vasundra, Ghaziabad (UP). ... Petitioners

(By Advocate: Shri Yogesh Sharma)

Versus

- Shri R.K. Kulshreshta General Manager, Northern Railway, Baroda House, New Delhi.
- Shri R.N. Singh
 Divisional Railway Manager,
 Northern Railway, Delhi Division,
 State Entry Road, New Delhi.

.. Respondents

(By Advocate: Shri S.M. Arif with Shri S.M. Aatif)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

When this matter is taken up for hearing, learned counsel for both the sides submit that in a writ petition filed by the respondents, the petitioners assured that they will not press the CP till the pendency of the writ petition.

2. Accordingly, the C.P. is closed and notices are discharged. However, the petitioners are at liberty to avail their remedies, in accordance with law, once the WPC is finally decided.

(PRADEEP KUMAR)
Member (A)

(V. AJAY KUMAR) Member (J)

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